



\$~190

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ FAO 247/2022

ASHUTOSH VERMA ..... Appellant  
Through: Mr. Rajat Aneja, Advocate

versus

GOOGLE INDIA PVT. LTD. & ANR. & ORS. .... Respondents  
Through: Mr. Arvind Nigam, Sr. Advocate with  
associate counsel

**CORAM:**  
**HON'BLE MR. JUSTICE MANOJ KUMAR OHRI**

**ORDER**

% **22.09.2022**

**CAV 298/2022**

In view of the fact that learned counsel for the respondent(s) has appeared, the application stands disposed of.

**CM APPL. 42021/2022 and CM APPL. 42022/2022 (exemptions)**

1. Allowed, subject to all just exceptions.
2. The application stands disposed of.

**FAO 247/2022, CM APPL. 42019/2022 and CM APPL. 42020/2022**

1. Issue notice.
2. Learned counsel for the respondent(s) accepts notice and seeks some time to file the reply. Let the same be filed before the next date of hearing.
3. List on 12.01.2023.
4. In the meantime, let a digitized copy of the lower Court Record be requisitioned and made available to this Court.

Signature Not Verified

Digitally Signed  
By: SANGEEVAANAND





5. Parties may also place on record written submissions alongwith relied-upon case laws.

**MANOJ KUMAR OHRI, J**

**SEPTEMBER 22, 2022**

na

Signature Not Verified

Digitally Signed  
By: SANGEEVAANAND



*This is a digitally signed order.*

*The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.*

*The Order is downloaded from the DHC Server on 04/04/2026 at 11:30:44*